

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building,36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 49/TT/2020

Date: 2.6.2021

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from COD to 31.3.2024 for 2X240 MVAR 765 kV Bus Reactors along with associated bays at Thiruvalem Sub-station under “Installation of Bus reactors at Cuddapah, Nellore PS, Kurnool, Raichur and Thiruvalem in Southern Region.”

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 17.6.2021.

- a) Submit Excel Formats of all the forms
- b) Submit Excel Format of IDC statement
- c) Details of additional capitalization claimed in 2019-24 period along with justification
- d) Clarify whether the entire scope of work as defined under “Installation of Bus reactors at Cuddapah, Nellore PS, Kurnool, Raichur and Thiruvalem in Southern Region” has been completed and the petitions in which entire scope of work of the Transmission System/Project is covered. Details/status of remaining under construction elements/assets covered in the Transmission System/ Project, if any, may be given.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Rajendra Kumar Tewari)
Bench Officer